

ernment/Local Authority duly consenting to bear/share the cost thereof as per rules.

**Study by U. S. Aerospace Trade Team on Indian Aerospace Capabilities.**

9929. SHRI MULLAPALLY RAMA-CHANDRAN: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether any study is being made or is proposed to be made by U. S. aerospace trade team on Indian aerospace capabilities; and

(b) if so, the details with proposed locations under study?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) No, Sir.

(b) Does not arise.

[*Translation*]

**Illegal Sale of LPG**

9930. SHRI MANIKRAO HODLYA GAVIT: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether it is a fact that some persons are indulging in illegal sale of refilled LPG cylinders in Jhuggis in Lawrence Road industrial areas in connivance with the police;

(b) whether Government have made any probe in this matter;

(c) if so, the outcome thereof; and

(d) the action taken against persons found indulging in this practice?

THE MINISTER OF PETROLEUM AND

CHEMICALS (SHRI M. S. GURUPADASWAMY) (a) No, Sir.

(b) to (d). Do not arise.

**Contract for maintenance and Repair of A-300 aircraft**

9931. SHRI SHANKERSINH VAGHELA:  
SHRI L. K. ADVANI:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the attention of Government has been drawn to the newsitem appearing in the 'Jansatta' dated 21 February, 1990 wherein certain irregularities are alleged to have been committed in the award of contract for maintenance and repair of A-300 aircraft;

(b) if so, the factual position in this regard;

(c) whether any enquiry was conducted in regard to alleged irregularities; and

(d) if so, the outcome thereof and the action taken thereon?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) to (d). The newsitem has been seen. It has *inter alia* been reported that in regard to repair and maintenance of Airbus A-300 aircraft of Indian Airlines, global tenders were floated and offer of one UTA Company being the lowest tender (Rs. 4.8 crores) and payable in Indian rupee was accepted. It has also been alleged that the work was awarded to the Suzume at Rs. 14 crores on payment of foreign exchange despite the fact that the reputation of the said Company was not good and that the said Company had send

only an application in response to the global tenders floated by the Indian Airlines.

Contrary to what has been reported in the newsitem, Indian Airlines had invited quotation from the following companies for the said job:-

- (i) M/s M. B. B., Germany
- (ii) M/s. UTA, France
- (iii) M/s. Sogerma, France

After proper evaluation, based on technical capability and cost consideration, the contract was awarded by Indian Airlines to M/s Sogerma of France, who had quoted the lowest. An agreement was signed with the Company binding it on most of the clauses of major scheduled maintenance work, modifications, warranty, guarantees, delay in work completion, etc.

The Airbus A-300 B 2 aircraft was sent to Sogerma on the 16th of August, 1989 for major inspection (Check\_II) modifications, wing top skin repair complete repair of delamination of fuselage skin joints, aircraft bellay panels, etc. complete re-painting and other tasks associated with unscheduled repairs and cabin refurbishment. Three technical persons were sent to supervise the work and to have a tight control over the amount of unscheduled work to be done by the party.

After the arrival of the aircraft, Indian Airlines is fully satisfied with the quality of the work carried out by M/s. Sogerma.

{English}

#### **Ropar Thermal Power Plant**

9932. SHRIMATI VASUNDHARA RAJE: Will the Minister of ENERGY be pleased to state:

(a) whether there was a tripartite agreement between the Governments of Punjab, Haryana and Rajasthan to supply water to the Ropar Thermal Power Plant from the common pool;

(b) if so, when the agreement was made; and

(c) the steps taken so far to implement the agreement?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRIARIF MOHAMMAD KHAN): (a) to (c). An agreement was reached on 10th May, 1984 between the Governments of Punjab, Haryana, Rajasthan and the Central Government on the supply of cooling water for Ropar Thermal Power Station and commissioning of Anandpur Sahib Hydel Project. The agreement, interalia, provides that 600 cusecs of water will be supplied from the Nangal Hydel Channel (HHC) to cater to the open cooling cycle system already installed for State-I of the Ropar Thermal Power Plant and any drawal of cooling water as determined by Bhakra Beas Management Board (BBMB) from NHC by Punjab will be out of Punjab's share in Bhakra Main Line (BML). The control of the Head Regulator on NHC for providing cooling water to Ropar Thermal Plant was agreed to be vested in the BBMB and the arrangement of supply for cooling water for Stage) of Ropar Thermal Power Station was to be reviewed by the parties to this agreement after a period of one year. No such review has, however, been made.

#### **Tehri Dam**

9933. SHRI VASANT SATHE: Will the Minister of ENERGY be pleased to state:

(a) whether the attention of Government has been drawn to the newsitem captioned "Tehri alternative no better" appear-